

assessment; wind power forecasting training and application; testing and certification of wind turbines; photovoltaic module reliability; long term outdoor PV module exposure testing; performance and degradation analysis under precise meteorological data acquisition space in Indian conditions etc.

Proposal for waste to energy projects from Kerala

2464. DR. T.N. SEEMA: Will the Minister of New and Renewable Energy be pleased to refer to answer to Unstarred Question No. 862 given in the Rajya Sabha on the 7th December 2015 and state the details of proposals received from Kerala Government for setting up projects related to energy generation from wastes during the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Ministry of New and Renewable Energy (MNRE) has received only one proposal from Agency for Non-Conventional Energy and Rural Technology (ANERT), Kerala for setting up 2760 m³/day biomethanation plant from Gelatin Industry Waste by M/s Nitta Gelatin India Ltd., Kochi, Kerala in January 2015 and was sanctioned for Central Finance Assistance (CFA) of ₹ 11.50 lakh, *vide* letter dated 14th May 2015. This CFA will be released to the company after successful commissioning of the project as per DPR norms and receipt of related documents from ANERT, as per condition stipulated in the sanction given in Statement.

Statement

No. 20/162/2014-U&I

Government of India

Ministry of New and Renewable Energy
(WTE Group)

Block No, 14, C.G.O. complex,
Lodi Road, New Delhi-110003,
Dated: 14.05.2015

To,
Pay and Account Officer.
Ministry of New and Renewable Energy,
New Delhi.

Subject: Setting up of 2760 m³/day (0.23 MWeq.) Biomethanation plant from Gelatin Industry Waste by M/s Nitta Gelatin India Ltd. SBT Avenue, Panampilly Nagar, Kochi, Kerala at Kathikudam Thrissur Dist., Kerala - sanction of Project-Sanction of project.

Sir,

This is with reference to letter dated 28.10.2014 and 07.01.2015 from Agency for Non Conventional Energy and Rural Technology (ANERT), Kerala forwarding therewith DPR and other documents for financial assistance for setting up of 2760 m³ biogas/day (0.23 MWeq.) from Gelatin industry Waste based Biomethanation plant by M/s Nitta Gelatin India Ltd. SBT Avenue, Panampilly Nagar, Kochi, Kerala at Kathikudam, Thrissur Dist., Kerala at a total cost of ₹ 1.98 crore.

2. I am directed to convey the sanction of the President for grant of central financial assistance of ₹ 11.50 lakh (Rupees Eleven lakh fifty thousand only) to M/s Nitta Gelatin India Ltd. SBT Avenue, Panampilly Nagar, Kochi, Kerala at Kathikudam, Thrissur Dist., Kerala on reimbursement basis and ₹ 11, 500/- (Rupees Eleven thousand five hundred only) to ANERT as service charges in respect of above mentioned project, to be provided after its successful commissioning under the Programme on Energy from Urban, Industrial and Agricultural Wastes/Residues.

3. The CFA will be released to M/s Nitta Gelatin India Ltd., as the project is self financed and service charges to ANERT after successful commissioning of the project as per DPR norms and receipt of requisite project related information/documents. The conditions of successful commissioning of the project would, *inter-alia*, imply operation of the project for three months, including at least 72 hours continuous operation at minimum of 80% rated capacity and receipt of related documents.

4. The grantee organization will not change or make any deviation in the specific details of the project to be undertaken as given in para-1 without prior concurrence of the Ministry.

5. The sanctioned project shall be completed within a period of six months from the date of sanction, failing which this sanction will be treated as cancelled unless prior permission for extension is obtained from the Ministry.

6. The beneficiary organization is required to submit statutory clearances. consolidated Audited Statement of Expenditure. performance report for three months and photographs of the project along with the request for release of CFA.

7. All the terms and conditions stipulated in the Administrative Approval for Programme on Energy from Urban, Industrial and Agricultural Wastes/Residues has to be followed.

8. ANERT will closely monitor the project implementation progress and performance and submit the reports to the Ministry.

9. M/s Nitta Gelatin India Ltd. SBT Avenue Panampilly Nagar, Kochi, Kerala at Kathikudarn, Thrissur Dist., Kerala is a private company and is covered under 'F' category with reference to Controller of Accounts O.M. No, PAO/MNRE/Sanction/2005-06, dated 11.07.2005.

10. The Principal Accounts Office; MNRE may audit the accounts of the above company in terms of provisions in Rule 211(1) and 211 (2) of GFR 2005.

11. The expenditure involved is debit to Demand No. 69, Ministry of New and Renewable Energy, Major Head 2810, New and Renewable Energy 00-101- Grid Interactive and Distributed Renewable Power, 02-Off Grid/Distributed and decentralization Renewable Power, 03 Bio Power, .33 Subsidy and .31 for GIA for the financial year 2014-15 (Plan).

12. This sanction issues in exercise of the delegated powers and with the concurrence of IFD *vide* their Diary No. IFD/57/15-16, dated 15.04.2015.

13. The, sanction has been entered at S. No. 03 and 05 at page 10 and 38 of the Expenditure Register of U&I Group for 2015-16.

Yours faithfully

(B.R. Mishra)
Scientist-E

Copy to:

1. Director. Agency for Non-Conventional Energy & Rural Technology (ANERT), Law College Road, P.M.G.Jn., Vikas Bhawan, P.O., Thiruvananthapuram-695033, Kerala
2. M/s Nitta Gelatin India Ltd. SBT Avenue. Panampilly Nagar, Kochi, Kerala at Kathikudam Thrissur Dist., Kerala
3. The Principal Director (Local Bodies Accounts), Office of the C&AG, 9 Deen Dayal Marg, New Delhi-110002.
4. The Principal Director of Audit. (Science Department) AGCR Building, I.P. Estate, New Delhi - 11 0002.
5. DDO, MNRE.
6. Dy. Secretary (F)/US(F), MNRE.
7. Adviser (WTE), MNRE.
8. Sanction folder.